

1 MCRC-18526-2025 IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 7th OF MAY, 2025 <u>MISC. CRIMINAL CASE No. 18526 of 2025</u> *PREM SINGH RAGHUWANSHI*

Versus THE STATE OF MADHYA PRADESH

Appearance:

Shri Sushil Goswami - Advocate for the applicant.

Ms. Padam Shri Agrawal - Panel Lawyer for the State.

Shri Rahul Bansal - Advocate for the complainant.

ORDER

Learned counsel for the applicant seeks withdrawal of this first application filed by the applicant u/S. 482 of the BNSS for grant of anticipatory bail relating to Crime No.764/2024 registered at Police Station Basoda, District Vidisha (M.P.) with liberty to surrender before the trial Court and to file regular bail application. It is further prayed that trial Court be directed to decide the regular bail application of the applicant as expeditiously as possible, if possible on the same day.

Prayer is allowed.

With the aforesaid liberty, the application is dismissed as withdrawn.

Trial Court is directed to decide the regular bail application of the applicant, if filed, as expeditiously as possible, if possible on the same day, in accordance with law.

(RAJENDRA KUMAR VANI) JUDGE